TEJASSVI AAHARAM LIMITED

Regd. Off.:
New No.31, Lazarus Church Road,
R.A.Puram, Chennai 600 028
CIN: L15549TN1994PLC028672
Website: talchennai.in
E-mail:taltdchennai@gmail.com

January 08, 2021

To,
Securities and Exchange Board of India
Corporation Finance Department
Division of Corporate Restructuring
SEBI Bhawan, Bandra Kurla Complex,
Bandra (East), Mumbai – 400 051

Dear Sir,

Sub: Proposed Open Offer by Mr. John Amritharaj Henry (**"Acquirer 1"**) and Mr. G. Bakthavatsalu (**"Acquirer 2"**) (Collectively referred to as **"Acquirers"**) to acquire upto 23,80,000 Equity shares of Rs. 10/- each for cash at a price of ₹ 0.55 (Paise Fifty Five only) per Equity Share aggregating upto ₹ 13,09,000/- (Rupees Thirteen Lakhs Nine Thousand only), to the Public shareholders of Tejassvi Aaharam Limited *(earlier known as "Sterling Spinners Limited")* (**"Target Company"**) in accordance with the extant Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (**"Takeover Regulations"**) (**"Open Offer"**)- reg.

Pursuant to regulation 26(7) of the extant Takeover Code, 2011, please find enclosed herewith copy of recommendation of Committee of Independent Directors for the proposed Open Offer. The soft copy of the same is also enclosed herewith in compact disc.

This is for your kind reference and records.

For Tejassvi Aaharam Limited

Vijaykumar Ramachandran
Chairman of IDC

Encl: a/a.

TEJASSVI AAHARAM LIMITED

Registered Office: New No. 31, 1st Floor, Lazarus Church Road, R.A Puram, Chennai, Tamil Nadu, 600028, India; **Tel:**+91 44 48573911; **Fax:** NA; **Email:** taltdchennai@gmail.com; **Website**:www.talchennai.in;
Corporate Identification Number:L15549TN1994PLC028672

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Recommendations of the Committee of Independent Directors ("**IDC**") of M/s. Tejassvi Aaharam Limited *(Formerly known as Sterling Spinners Limited)* (**"Target Company"**) in relation to the open offer (**"Offer"**) made by **Mr. John Amirtharaj Henry** ("**Acquirer 1**") and **Mr. G. Bakthavatsalu** ("**Acquirer 2**") (Acquirer 1 and Acquirer 2 arehereinafter collectivèly referred to as "**Acquirers**"), to the public shareholders of the Target Company("**Shareholders**") under Regulations 3(1) and 4 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**Takeover Regulations**").

Date	January 07, 2021
Name of the Target Company	**Tejassvi Aaharam Limited** *(Formerly known as Sterling Spinners Limited)*
Details of the Offer pertaining to Target Company	The Offer is being made by the Acquirers in terms of Regulations 3(1) & 4 of the Regulations for acquisition of up **23,80,000** (Twenty Three Lakhs Eighty Thousand only) fully paid-up equity shares of face value of Rs. 10 each ("**Equity Shares**"),representing 34% of the Total VotingShare Capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of Rs. **0.55**/- per equity share (the '**Offer**').
Name of the acquirer and PAC with the acquirer	**Acquirers-** Mr. John Amirtharaj Henry and Mr. G. Bakthavatsalu There are no PAC(s) with the Acquirers for the purpose of Open Offer.
Name of the Manager to the offer	**Saffron Capital Advisors Private Limited** 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India **Tel. No.:** +91 22 4082 0914-915, **Fax No.:** +91 22 4082 0999 **Email id:**openoffers@saffronadvisor.com **Website:** www.saffronadvisor.com **Investor grievance:**investorgrievance@saffronadvisor.com **SEBI Registration Number:** INM 000011211 **Contact Person:** Amit Wagle/Gaurav Khandelwal
Members of the Committee of Independent Directors (IDC)	1. Mr. K Alagiriswami Independent Non-Executive Director (DIN): 02524423 2. Mr. Vijaykumar Ramachandran Independent Non-Executive Director (DIN): 02532145 Chairman of IDC:-Mr. Vijaykumar Ramachandran
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract / relationship), if any	All IDC Members are directors of the Target Company. Except for being directors of the company, they have no other relationship with the target company.
Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the IDC Members have traded in the equity shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer on November 06, 2020
IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members holds any contracts, nor have any relationship with the Acquirers.
Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable, since Acquirers are individual.
Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the Regulations.

TEJASSVI AAHARAM LIMITED

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Corporate Identification Number:L15549TN1994PLC028672

Summary of reasons for recommendation	IDC Members have reviewed a) Public Announcement ("PA")dated November 06, 2020; b) Detailed Public Statement ("DPS") dated November 09, 2020 was published onNovember 10, 2020; c) Draft Letter of Offer ("DLOF") dated November 10, 2020; d) Letter of Offer ("LOF") dated December 29, 2020; and e) Corrigendum to DPS (CDPS) published on January 07, 2021 Based on review of PA, DPS, CDPS, DLOF and LOF, the IDC Members are of the view that the Offer price is in line with the parameters prescribed by SEBI in the Regulations.
Details of Independent Advisors, if any.	None
Any other matter to be highlighted	A) **Offer price related information for Shareholders** a) The Offer Price offered by the Acquirers is higher than the offer price which the promoters of the Target Company ought to have given to the public shareholders at the time of trigger of the open offer. In our view, the Offer price offered by the Acquirers for the current Open offer is justified and is beneficial to the public shareholders of the target company, since it is providing monetary benefits for the public shareholders who have been trapped because of no liquidity in the trading and also the fact that the fair market value of shares is negative. It will act as an exit option for all those public shareholders who do not wish to continue with the new incoming management. b) In case the earlier open offer was to be given to public shareholders along with accrued interest, the monetary benefits to the public shareholders would have been significantly lower compared to the monetary benefits offered by the present Acquirers. c) **Due to the Higher Offer price to be paid by the Acquirers, the earlier offer price has become infructuous and accordingly, the offer price of Rs. 0.55/- is justified.**

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.

For and on behalf of the Committee of Independent Directors of Tejassvi Aaharam Limited

Vijaykumar Ramachandran
Chairman of IDC

Place: Chennai
Date: January 07, 2021.

जाहीर नोटीस

तमाम जनतेस याद्वारे कळविण्यात येते की, गाव तरखड, ता. वसई, जि. पालघर येथील स. नं. १०७/२, हि. नं. ८ क्षेत्र हे. आर. ०.१०.६ आणि स. नं. १०८/८, हिस्सा नं. २, क्षेत्र. हे. आर. ०.१२.६ + ०.००.३ ह्या जमिनीमध्ये आमचे अशील जोसेफ फ्रान्सिस फरेल रा. नागभाट, तरखड, ता. वसई, जि. पालघर यांचा सामाईक १/२ हिस्सा आहे. सदर जमिनीबाबत आमचे अशिलांनी मे. दिवाणी न्यायाधिश (क स्तर) वसई यांचे कोर्टत रे. मु. नं. ४४४/२०१७ हा दावा वाटपासाठी व निरंतरचे मनाई हुकूमसाठी दाखल केला आहे. तसेच सदर मिळकतीबाबत मे. अप्पर जिल्हाधिकारी पालघर, मुख्यालय, जव्हार यांचे कोर्टात आर. टी. एस. अपिल क्रमांक २९/२०२० दाखल आहे.

तरीही सदर मिळकतीबाबत आमचे अशिलांनी अपरोक्ष कुणीही कोणत्याही प्रकाराचा व्यवहार करू नये तसे कुणी व्यवहार केल्यास त्यांचे विरूद्ध आमचे अशील कायदेशीर कारवाई करतील याची नोंद घ्यावी.

वकील
नेत्रा नाईक
रा. करमाळे, पो. विरार,
ता. वसई, जि. पालघर

NOTICE

Mrs. Chandrakala Chandrakant Tawade a member of the **Haria's DREAM PARK A Chs Ltd.** having address at Flat No.A-304, 3rd Floor, Plot No.465/2, Village Navghar, Mira Bhayander Road, Mira Road (E), Dist. Thane-401107. Was died on 1st October, 2018 without making any nomination.

The society hereby invites claims or objection from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 7 days from the publication of this notice, with copies of such documents and other proof in support of his/her/ their claims/objections for transfer of shares and interest of the deceased member member in the capital/ property of the society If no claims/objections are received within a period prescribed above. the society shall be free to deal with the shares and interest of the deceased member in the capitaUproperty of the society in the such manner as is provided under the Bye-laws of the society. The claims/objections, if any received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the Bye-laws of the society. A Copy of the registered Bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/wtth the secretary of the society from the date of publication of the notice till the date of expiry of its period.

Sd/-
Haria's DREAM PARK A Chs Ltd.

जाहीर सूचना

याद्वारे सर्व संबंधीतास कळविण्यात येते की, श्री. मधुकर निवृत्ती कोळी, रा. मधुकर हाऊस, आयुषी अपार्टमेंटच्या समोर, मनवेलपाडा गाव, विरार (पूर्व), तालुका वसई, जिल्हा पालघर, पिन-४०१ ३०५ यांनी त्यांचे मालकीची व कब्जेवहिवाटीची गांव मौजे कशिदकोपर, तालुका वसई, जिल्हा पालघर येथील जमिन मिळकत सर्व्हे नंबर १३४, हिस्सा नंबर ४, क्षेत्र हे. आर. ०-५१-६०, आकारणी रु. ८.०० पैसे या मिळकतीपैकी क्षेत्र हे.आर. ०-२२-८९ ही मिळकत माझे अशिलास कायमची विकण्याचे मान्य व कबूल केले आहे. तरी सदर मिळतीवर कोणाही इसमांचा, व्यक्तीचा गहाण, दान, दावा, वारसा, वहिवाट, विश्वस्त बोजा, विक्री, कुळारग, अदलाबदल वा अन्य हक्क, हितसंबंध असेल तर तो त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून १४ (चौदा) दिवसांचे आत निम्नस्वाक्षरीकारांना त्यांच्या रामा गोविंद सदन, देशमुख आळी नं. २, डोंगरपाडा, विरार (पश्चिम), तालुका वसई, जिल्हा पालघर, पिन-४०१ ३०३ या पत्त्यावर योग्य त्या कागदोपत्री पुराव्यासह कळवावा. अन्यथा तसा हक्क हितसंबंध नाही असे समजून विक्रीचा व्यवहार पूर्ण केला जाईल.

सही/-
खरेदीदारांचे वकील
(अॅड. पंढरीनाथ पांडुरंग पाटील)

वकील पी.पी. पाटील

जाहीर नोटीस
वसई येथील मा. सह दिवाणी न्यायाधिश वरिष्ठ स्तर, यांचे न्यायालयात

विशेष दिवाणी दावा क्र. १२६/२०२०
नि. क्र. २५
पुढील तारीखः १२/०१/२०२१

शांतुबाई बारक्या माळी .... वादी
विरुद्ध
नारायण मंगळ्या पाटील .... प्रतिवादी

प्रति,
१२. जगू यादव पाटील
१३. मालूबाई मोरु पाटील
१४. हिरुबाई मोरु पाटील
प्रतिवादी क्र. १२ ते १४ रा. विरार, ता. वसई, जि. पालघर.

ज्याअर्थी सदरचे वादी ह्यांनी मे. सह दिवाणी न्यायाधीश (व. स्तर) वसई यांच्या कोर्टात प्रस्तुतचा दिवाणी दावा क्र. १२६/२०२० दाखल केला आहे.

त्याअर्थी असे जाहीर करण्यात येते की सदरहू विशेष दिवाणी दावा माध्ये, **प्रतिवादी क्र. १२ ते १४** यांच्यावर प्रत्यक्ष नोटीसीची बजावणी झालेली नसल्यामुळे ही जाहीर नोटीस प्रसिद्ध करीत आहेत. तरी सदर **प्रतिवादी क्र. १२ ते १४** अगर त्यांचे प्रतिनिधींनी त्यांची बाजु मांडण्यासाठी ही नोटीस प्रसिद्ध झाल्यापासून ३० दिवसांच्या आत उपरनिर्दिष्ट प्रकरणी सामील होऊन आपले लेखी म्हणणे नोंदवावे आणि तसेच या लेखावरुन असे कळविण्यांत येते की सदरहू मदुतीत आपले लेखी म्हणणे न आल्यास न्यायालय वादीचे म्हणणे ऐकून प्रस्तुतच्या अर्जात निकाल देण्यांत देईल याची संबंधीतांनी नोंद घ्यावी. सदर प्रकरणी पुढील तारीख **१२/०१/२०२१** रोजी नेमण्यात आली आहे.

आज दि. ०५/०१/२०२१ रोजी माझ्या सहीनिशी व न्यायालयाच्या शिक्क्यानिशी दिली.

शिक्का

हुकूमावरुन,
सही/-
अधिक्षक,
दिवाणी न्यायालय व. स्तर, वसई

कर्ज वसुली न्यायाधिकरण क्र. २ मध्ये

एमटीएनएल इमारत, ३रा मजला, टेलिफोन भवन, स्ट्रॅन्ड रोड, अपोलो बंदर, बधवर पार्क, फीश मार्केटजवळ, कुलाबा, मुंबई-४०० ००५.

हस्तांतरीत मूळ अर्ज क्र. १०१८ सन २०१७

समन्स

परि. १४

एएसआरईसी लि. ...अर्जदार
विरुद्ध
ब्रम्हा इम्पेक्स आणि अन्य ...प्रतिवादी

१. ज्याअर्थी वरील नावाचे अर्जदार यांनी त्यातील उल्लेखित इतर अनुतोष आणि चालू आणि भविष्यातील व्याजासह एकत्रित रकमेच्या वसुलीकरिता सदर न्यायाधिकरणासमक्ष वरील उल्लेखित अर्ज दाखल केला आहे.
२. ज्याअर्थी साधारण स्वरुपात समन्सची बजावणी परिणामकारक झालेली नाही आणि ज्याअर्थी सदर नाम. न्यायाधिकरणाद्वारे पर्यायी बजावणीकरिता अर्ज संमत करण्यात आला आहे.
३. तुम्हाला सदर न्यायाधिकरणासमक्ष व्यक्तिशः वा वकिलाद्वारे लेखी विवरणपत्र/म्हणणे दाखल करण्यासाठी आणि विनंतीप्रमाणे अनुतोष का मंजूर करु नये याची कारणे दर्शविण्यासाठी **१२.०२.२०२१ रोजी स. ११.०० वा.** उपस्थित राहण्याचे निर्देश दिले आहेत.
४. सूचना घ्यावी की, कसूरवार ठरल्यास, तुमच्या अनुपस्थितीत अर्जाची सुनावणी होईल आणि निर्धारित असेल.

माझ्या हस्ते आणि सदर न्यायाधिकरणाच्या शिक्क्याने १८ डिसेंबर, २०२० रोजी दिले/जारी.

सही /-
आय/सी प्रबंधक,
शिक्का
मुंबई कर्ज वसूली न्यायाधिकरण क्र.- II

सर्व प्रतिवादिचे नाव आणि पत्ता:
१. **मे. ब्रम्हा इम्पेक्स प्रा.लि.**
कार्यालय येथे ५४/ए, न्यू पूतली बाई कपोल निवास, १६७/सी, एस.व्ही. रोड, विलेपार्ले पश्चिम, मुंबई-४०००५६
२. **श्री. जयेश मनसुखलाल मेहता**
फ्लॅट क्र.७०३, क्रिस्टल क्लासिक, १५४-बी, एस.व्ही. रोड, विलेपार्ले (पश्चिम), मुंबई-४०००५६
३. **मनोज नंदलाल मेहता**
फ्लॅट क्र. ५४/ए, न्यू पूतली बाई कपोल निवास, १६७/सी, एस.व्ही. रोड, विलेपार्ले पश्चिम, मुंबई-४०००५६
५. **सौ. कांतालक्ष्मी मनसुखलाल मेहता**
फ्लॅट क्र.७०३, क्रिस्टल क्लासिक, १५४-बी, एस.व्ही. रोड, विलेपार्ले (पश्चिम), मुंबई-४०००५६

SPICE ISLANDS APPARELS LIMITED

(Govt. Recognised Export House)
Admin Office: 125-A, Mittal Tower, 12th Floor,210, Nariman Point, Mumbai 400 021.
Phone: 91 (22) 6740 0800, 2282 3128 **www.spiceislandsindia.com**
CIN: L17121MH1988PLC050197.

NOTICE

Transfer of Equity Shares of the Company in the demat account of the Investor Education and Protection Fund (IEPF) Authority.

This notice is published pursuant to the provision of Sub-section (6) of Section 124 of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 including any amendment and re-enactment thereof.

In comply with the above provisions the Equity Shares of the Company in respect of which dividend has not been paid or claimed for seven consecutive years or more are required to be transferred by the Company to the demat account of the Investor Education and Protection Fund (IEPF) Authority.

Accordingly, the Company has communicated all the concerned Shareholders at their address registered with the Company/ Registrar and Share Transfer Agent (RTA) records, whose shares are liable to be transferred to demat account of IEPF Authority, advising them to claim the unpaid dividend(s) for the Financial Year 2012-13 and onwards. The Company has also uploaded on its website https://www.spiceislandsapparelslimited.in full details containing name of such shareholders and their folio number or DP ID-Client ID with their shares liable to be transferred to the demat account of IEPF Authority.

The Shareholders may please note that when the above equity shares would transferred into the DEMAT account of the IEPF Authority then such shares will not be available to the shareholders for sales or transfer or deal with in any manner except as per the process and provisions as prescribed in the aforementioned rules of Section 124 (6) of The Companies Act, 2013.

The Shareholders may further note that, both the unclaimed dividend and corresponding Shares including all benefits accruing on such shares, if any once transferred to demat accounts of IEPF authority can be claimed back from IEPF Authority after following the procedure prescribed in their aforesaid rules.

The concerned Shareholders are invited to claim unclaimed dividend for the Financials Year 2012-13 and onwards by making an application to the Company/RTA by March 14, 2021, failing which their shares shall be transferred to demat account of IEPF Authority. For claiming the unclaimed dividend or in case you need any information/clarification, please write to Link Intime India Private Limited, Registrar and Share Transfer Agent of the Company or email at sales@spiceislandsindia.com

For Spice Island Apparels Limited
SD/-
Place : MUMBAI **Mr. Sunil Dattatraya Joshi**
Date : 01.01.2021 **Company Secretary**

बँक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक परिवार एक बँक

पेण शाखाः
पेण शाखा, शरद पवार भवन, पेण, जि. रायगड, पिन-४०२ १०७
■ **दू.क्र.** : (०२१४३) २५२१३४
■ **ई-मेल** : bom264@mahabank.co.in
■ मुख्य कार्यालय : लोकमंगल, १५०१, शिवाजी नगर, पुणे-४११ ००५.

स्वच्छ भारत
एक कदम स्वच्छता की ओर
'स्वच्छता अभियान'
की सफलता हेतु हम प्रतिबद्ध हैं

दागिन्यांसाठी लिलाव सूचना

आमच्या बँक ऑफ महाराष्ट्र, पेण शाखेकडे तारण ठेवलेल्या दागिन्यांचे विमोचन केले नाही. आगाऊ सूचना पाठवल्या नंतरही, कर्जदारांनी प्रदान केलेले नाही. म्हणून तारण ठेवलेले दागिने पेण शाखेत १६.०२.२०२१ रोजी स. ११.०० वा. ''जसे आहे जेथे आहे'' तत्त्वाने लिलावासाठी ठेवले आहेत.

अनु. क्र.	शाखा	सोने कर्ज खाते क्र. व तारीख आणि थकबाकी रक्कम	कर्जदाराचे नाव आणि पत्ता	संच क्र.	वस्तूचे वर्णन	ढोबळ वजन गॅम मध्ये	निव्वळ वजन ग्रॅम्स मध्ये	वस्तूसाठी इ.अ.र. रक्कम	प्रति ग्राम (निव्वळ वजन) @ रु. ५,०३४/- दराने वस्तूसाठी राखीव किंमत
१.	पेण शाखा	खाते क्र. ६०१५८२३०४६०	श्री. मुजावर इम्रान हसन अली	१.	नेकलेस	२३.९३०	२०.८१०	१०,४७६/-	१,०४,७५८/-
			०६.०१.२०२१ रोजी थकबाकी रु. ९९,२६२/- अधिक व्याज आणि वसुलीसाठी केलेला खर्च						
						२३.१३०	२०.८१०	१०,४७६/-	१,०४,७५८/-

लिलावापूर्वी सोने/दागिने विमोचित करण्याचा अधिकार कर्जदारांना आहे. ह्या सूचनेच्या प्रकाशनाच्या ३० दिसांत कर्जदारांनी रकमेची परतफेड केली पाहिजे, कसूर केल्यास बँक दागिन्यांचा लिलाव करेल आणि तिच्या कर्ज, व्याज व अन्य खर्चाच्या वसुलीसाठी त्या रकमेचा करेल.

लिलावासाठी शर्ती :
०१. दागिन्यांचा दर्जा आणि विनिर्देषांसाठी बँकेवर कोणतीही जबाबदारी नाही. दागिन्यांचा लिलाव ''जसे आहे जेथे आहे'' अटीवर कर्जदार आणि खरेदीदार यांच्या जोखिमीवर केला जात आहे. दागिन्यांची शुद्धता, दर्जा आणि विनिर्देषांबाबत बोलीदारांनी स्वतःखात्री करून घ्यावी.
२. बोली संचनिहाय लावावी आणि वस्तूनिहाय लावू नये.
३. लिलावासाठी प्रस्तावित दागिन्यांचे निरीक्षण शाखा व्यवस्थापक/प्रभारी अधिकारी यांच्या उपस्थितीत कार्यालयीन वेळेमध्ये (फक्त आगाऊ मुलाखतीची वेळ ठरवून) करता येईल.
४. बोली प्रपत्रे उपरोक्त शाखेत उपलब्ध आणि केवायसी व अन्य दस्तावेजांची स्व-स्वाक्षांकीत प्रत सादर केल्यावर बोली प्रपत्र मिळवण्यासाठी इच्छुक व्यक्ती संबंधित शाखा व्यवस्थापकांशी संपर्क साधू शकतात. बोलीदारांनी सुयोग्य माहितीसह लिलावा पूर्वी बोली प्रपत्र सादर करणे आवश्यक आहे.
५. कोणतेही कारण न देता कोणतीही बोली स्वीकारण्याचे किंवा फेटाळण्याचे/लिलाव रद्द करण्याचे तिचे अधिकार बँक राखून ठेवत आहे.
६. ब्रँच तिच्या स्वतःच्या स्वेच्छानिर्णयाने लिलावाची पुष्टी करेल.
७. प्रयोज्य असलेले सर्व कर बोलीदारांनी भरायचे आहेत. (वर ठरवलेली राखीव किंमत ही व्हॅट/विक्री कर इ. सारखे कोणतेही कर वगळून आहे आणि लावलेले कोणतेही कर हे बोली रकमे व्यतिरिक्त भरावे लागतील).
८. लिलावात भाग घेऊ इच्छिणाऱ्यांनी बोली प्रपत्रासोबत १४ फेब्रुवारी, २०२१ रोजी किंवा त्यापूर्वी सं. ०५.०० वा. पर्यंत प्राधिकृत अधिकारी, बँक ऑफ महाराष्ट्र, मुंबई, आयएफएस कोड : एमएएचबी०००३५३ च्या नावातील खाते क्रमांक ६०२४६४१८८३६ मध्ये एनईएफटी किंवा आरटीजीएस ट्रान्सफर मार्फत निर्दिष्ट बाबीच्या राखीव किंमतीच्या १०% इतकी परतवायोग्य बिनव्याजी इसारा अनामत रकम जमा केली पाहिजे व त्याची पावती घ्यावी.
९. लिलाव १६.०२.२०२१ रोजी स. ११.०० वा. बँक ऑफ महाराष्ट्र, पेण शाखा, शरद पवार भवन, पेण खोपोली रोड, पेण, जि. रायगड-२ १०७ येथे होईल.
१०. सर्वोच्च बोलीदाराला यशस्वी खरेदीदार म्हणून घोषित केले जाईल.
११. यशस्वी खरेदीदारांनी दोन दिवसांत इ.अ.र. रकम समायोजित केल्यावर उर्वरित बोली रकम जमा केली पाहिजे कसूर केल्यास, त्याची किंवा तिची बोली रद्द करून इ.अ.र. रकम जप्त केली जाईल. उर्वरित बोली रकम प्रदानासाठी कोणतीही मुदतवाढ मान्य केली जाणार नाही. एकूण विक्री मोबदला प्रदान केल्यावर यशस्वी खरेदीदारांना एक विक्री प्रमाणपत्र जारी केली जाईल.

सही/-
चिफ मॅनेजर
दिनांक : ०६.०१.२०२१
ठिकाण : पेण
पेण शाखा, बँक ऑफ महाराष्ट्र

ICICI Bank

शाखा कार्यालय: आयसीआयसीआय बँक लि., तळ मजला, ट्रान्स ट्रेड सेंटर, फ्लोरल डेक प्लाझा जवळ, सीप्झ, एमआयडीसी, अंधेरी- पू., मुंबई- ४०००९३

जाहीर सूचना - तारण मत्तेच्या विक्रीसाठी निविदा ई- लिलाव

(नियम ८(६) चे तरतुदीकडे पहा)
स्थावर मिळकतीच्या विक्रीकरिता सूचना

सिक्युरीटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा २००२ सह नियम ८(६) च्या तरतुदीनुसार स्थावर मालमत्तेचा ई-लिलाव विक्री सूचना.

सर्वसामन्य लोक आणि विशेषत: कर्जदार आणि जामीनदार यांना सूचना देण्यात येत आहे की खाली वर्णन केलेली स्थावर मालमत्ता जी सिक्युअर्ड क्रेडीटर यांच्याकडे गहाण/ चार्ज्ड करण्यात आली असुन, त्याचा प्रत्यक्ष ताबा आयसीआयसीआय बँक लि.चे अधिकारी यांनी घेतला असून ती ''जसे आहे जिथे आहे'' ''जे आहे ते आहे'', आणि ''तेथे जे असेल ते'' या आधारे होणार आहे, त्याचे तपशील खाली देण्यात आले आहेत.

अ. क्रं.	कर्जदाराचे/सह. कर्जदाराचे/ हमीरदाराचे नाव/ कर्ज खाते क्रमांक	काही असल्यास ज्ञात बोजासह तारण मत्तेचा तपशील	येणेबाकी रक्कम ₹	आरक्षित मूल्य (रुपयात) ₹ / इसारा अनामत ठेव (रुपयात) ₹	मालमत्तेच्या परीक्षणाची तारीख आणि वेळ	लिलाव तारीख आणि वेळ
(अ)	(बी)	(सी)	(डी)	(ई)	(एफ)	(जी)
1.	श्री सुरेश कृष्णा चव्हाण (कर्जदाराचे) श्रीमती किशोरी सुरेश चव्हाण (सह-कर्जदाराचे) एलबीएनएमयू ००००२८९८७८३/ एलबीएनएमयू ००००२९०९३०९	फ्लॅट क्रमांक ए/४०४, चौथा मजला, लोटू आई दर्शन टॉवर-१ म्हणून ओळखली जाणारी इमारत, रेतीबंदर क्रॉस रोड, देवीचापाडा, एस नंबर ०१ (जुना ३५९), हिसा नं. १२ (पी), डोंबिवली पश्चिम, ठाणे - ४२१२०२. मोजमापित ८८० चौरस फूट बिल्टअप क्षेत्र करारानुसार	₹ ४९,२६,४७८/- (दि. जानेवारी ०२,२०२१ पर्यंत)	₹ ४०,००,०००/- ₹ ४,००,०००/-	जानेवारी १८, २०२१ दुपारी ०२:०० ते संध्याकाळी ०५:०० पर्यंत	जानेवारी ३०, २०२१ दुपारी १२:०० पासून

ऑनलाईन लिलाव युआरएल लिंक- (https://disposalhub.com) मे. नेक्सझेन सोल्यूशन्स प्रायव्हेट लिमिटेड. या लिलाव एजन्सीच्या वेबसाईटवर आयोजित करण्यात येईल. तारणदार/नोटीसी यांना **दि. जानेवारी २९, २०२१** रोजी **संध्याकाळी ५.००** पूर्वी एकूण थकबाकी आणि पुढील व्याजासह रक्कम परतफेड करण्याची संधी देण्यात येत आहे. अन्यथा सदर तारण मालमत्तावरील परिशिष्टाप्रमाणे विक्री करण्यात येईल. संभाव्य बोलीदारांनी बयाणा रक्कम (ईएमडी) **आयसीआयसीआय बँक लिमिटेड, तळ मजला, ट्रान्स ट्रेड सेंटर, फ्लोरल डेक प्लाझा जवळ, सीप्झ, एमआयडीसी, अंधेरी- पू., मुंबई- ४०००९३** यांचेकडे डीमांड ड्राफ्ट (डीडी) (कॉलम ई पहा), दि. **जानेवारी २९, २०२१** रोजी **दु. ०२.००** वाजणेपूर्वी सादर करावी आणि त्यानंतर त्यांनी त्यांचा प्रस्ताव फक्त वर नमूद वेबसाईटमार्फत दि. **जानेवारी २९, २०२१** रोजी **संध्याकाळी ५.००** वाजणेपूर्वी ईएमडीच्या पैसे भरल्याच्या पुराव्यासाठी बँक पोचसह - डीडीची स्कॅन केलेल्या ईमेजसह सादर करणे आवश्यक आहे. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत **आयसीआयसीआय बँक लिमिटेड, तळ मजला, ट्रान्स ट्रेड सेंटर, फ्लोरल डेक प्लाझा जवळ, सीप्झ, एमआयडीसी, अंधेरी- पू., मुंबई- ४०००९३** येथे दि. **जानेवारी २९, २०२१** रोजी **संध्याकाळी ५.००** वाजणेपूर्वी सादर करता येतील. बयाणा रक्कम राष्ट्रीयकृत/वर्गीकृत बँकेकडील डीडी/पीओ **''आयसीआयसीआय बँक लिमिटेड** यांच्या नावे **मुंबई** येथे देय सादर करावा.

पाहणीसंबंधित, लिलावाच्या शर्ती व अटी किंवा निविदा सादर करण्याशी संबंधित कोणत्याही खुलाशाकरिता कृपया संपर्क आयसीआयसीआय बँक लिमिटेडला **७३०४९१५५९३/८२९१९५८७६५** वर किंवा मे: नेक्सझेन सोल्यूशन्स प्रायव्हेट लिमिटेड **९७१००२९९३३/९८१००२९९२६/०१२४४२३३९३३** वर संपर्क करा.

कृपया नोंद घ्यावी की मार्केटिंग एजन्सी **१. नेक्सझेन सोल्यूशन्स प्रायव्हेट लिमिटेड २. ऑजीओ ॲसेट मॅनेजमेंट प्रायव्हेट लिमिटेड** यांनादेखील सदर मालमत्तेच्या विक्री सुविधेसाठी नेमण्यात आले आहे.

कोणतेही कारण न देता कोणतीही किंवा सर्व बोली स्विकारणे किंवा नाकारणेचा अधिकार प्राधिकृत अधिकाऱ्यांकडे राखीव आहे. विक्रीच्या विस्तृत शर्ती व अटींकरिता कृपया भेटा,**https://www.icicibank.com/n4p4s.**

दिनांक : जानेवारी ०८, २०२१
ठिकाण : मुंबई
प्राधिकृत अधिकारी
आयसीआयसीआय बँक लिमिटेड

Pranavaditya Spinning Mills Limited

CIN – L17119PN1990PLC058139
Regd. Office: Office No. 2, Plot No. 266, Village Alte, Kumbhoj Road, Taluka Hatkanangale, Dist. Kolhapur – 416 109 • **Tel.:** (0230) 2463100/2461929
Email: investors@pranavaditya.com; **Website:** www.pranavaditya.com

NOTICE

Notice is hereby given that pursuant to Regulations 29, 33 and 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, a Meeting of Board of Directors of the Company will be held on Saturday, January 16, 2021, *inter-alia,* to consider and approve the Unaudited Standalone Financial Results of the Company for the quarter and nine months ended December 31, 2020.

A copy of the said Notice is also available on Company's website at www.pranavaditya.com and on the website of BSE Limited at www.bseindia.com

For Pranavaditya Spinning Mills Limited
Sd/-
Date : January 7, 2021 **Amruta Avasare**
Place : Mumbai **Company Secretary & Compliance Officer**

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगिकृत)

ई-निविदा सूचना क्र./४०/२०२० साठी मुदतवाढ

दिनांक १७/१२/२०२० रोजी दै. नवशक्ति, मुंबई या वृत्तपत्रात प्रसिद्ध झालेल्या **निविदा सूचना क्र. ४० सन २०२० मधील काम क्र. इ-१ या कामासाठी ई-निविदा** उपलब्ध होण्याचा कालावधी तांत्रिक कारणास्वत खालीलप्रमाणे वाढविण्यात येत आहे.

अ. क्र.	कामांचे नाव	अंदाजित रक्कम
१	खंडाळा औद्योगिक क्षेत्र (टप्पा-२)... केसुर्डी खंडाळा (टप्पा-२)... पायाभूत सोई सुविधा पुरविणे... केसुर्डी खंडाळा, टप्पा क्र. २ येथे ३३/२२ के.व्ही., २ x १० एम. व्ही. ए. सब स्टेशन व २२ के. व्ही. उच्चदाब विद्युत पुरवठा जाळे स्थापन करणे. **(उत्तर अर्हता प्रपत्रे महामंडळाच्या संकेतस्थळावर (www.midcindia.org) उपलबध होतील.)**	रु. १५,६४,५३,७७०/-

वरील कामांची कोरी ई-निविदा महामंडळाच्या (**www.midcindia.org**) संकेतस्थळावर उपलब्ध होण्याचा कालावधी दिनांक १८/०१/२०२१ पर्यंत वाढविण्यात आलेला आहे. या व्यतिरिक्त निविदा सुचनेमधील इतर बाबीमध्ये कोणताही बदल करण्यात आलेला नाही.

Motilal Oswal Asset Management Company Limited

MOTILAL OSWAL Mutual Fund

Registered & Corporate Office : 10th Floor, Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025
• **Toll Free No.**: +91 8108622222, +91 22 40548002 • **Email** : mfservice@motilaloswal.com
• **CIN No.**: U67120MH2008PLC188186
• **Website:** www.motilaloswalmf.com and www.mostshares.com

Notice cum Addendum to the Statement of Additional Information of Motilal Oswal Mutual Fund

Appointment of Director on the Board of Motilal Oswal Asset Management Company Limited

Notice is hereby given that Ms. Swanubhuti Jain has been appointed as an Additional Director on the Board of Motilal Oswal Asset Management Company Limited, Investment Manager to Motilal Oswal Mutual Fund (**MOMF**) with effect from **December 31, 2020**.

Accordingly, following details pertaining to Ms. Swanubhuti Jain shall be incorporated in Statement of Additional Information (**SAI**) under the section "Details of AMC Directors" and "Key Personnel":

Name and Position	Age, Educational Qualification and Past Experience
Ms. Swanubhuti Jain, Additional Director	**Age** - 41 Years **Educational Qualification** • Post-Graduation Diploma in Sales and Marketing Management, NMIMS. • MA in Philosophy - Mumbai University. • Shastri (Graduation in Sanskrit medium in Logic, Philosophy & Literature), Rajasthan University. **Past Experience** Ms. Swanubhuti Jain has more than 18 years of experience in diverse Fintech organizations spanning Insurance, Stock Broking, Investment Banking, Commodities & Consulting etc. creating businesses from the scratch in multi dimension organizations from Startup Ecosystem to global MNCs. She has widespread cross-functional experience in Business Development, Operations and Delivery Excellence with strong analytical, problem solving & leadership abilities. Ms. Jain is deft in turning around underperforming business units through process improvement, cost-cutting & multilateral negotiations. At present, Ms. Swanubhuti Jain is affiliated with JITO Incubation & Innovation Foundation (JIIF) where she is leading all business verticals of Startup ecosystem including JITO Angel Network, JITO Incubation Centre, Co-working and AIF Registration.

This notice cum addendum forms an integral part of SAI of the Scheme(s) of MOMF.

All other contents remain unchanged.

For Motilal Oswal Asset Management Company Limited
(Investment Manager for Motilal Oswal Mutual Fund)
Sd/-
Place : Mumbai **Navin Agarwal**
Date : January 07, 2021 **Managing Director & Chief Executive Officer**

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

TEJASSVI AAHARAM LIMITED

Registered Office: New No. 31, 1st Floor, Lazarus Church Road, R.A Puram, Chennai, Tamil Nadu, 600028, India
Tel:+91 44 48573911; Fax: NA; Email: taltdchennai@gmail.com; Website:www.talchennai.in
Corporate Identification Number: L15549TN1994PLC028672

Recommendations of the Committee of Independent Directors ("**IDC**") of Tejassvi Aaharam Limited (*Formerly known as Sterling Spinners Limited*) ("**Target Company**") in relation to the open offer ("**Offer**") made by **Mr. John Amirtharaj Henry("Acquirer 1")** and **Mr. G. Bakthavatsalu("Acquirer 2")** (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as "**Acquirers**"), to the public shareholders of the Target Company ("**Shareholders**") under Regulations 3(1) and 4 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**Takeover Regulations**").

Date	January 07, 2021
Name of the Target Company	**Tejassvi Aaharam Limited** (*Formerly known as Sterling Spinners Limited*)
Details of the Offer pertaining to Target Company	The Offer is being made by the Acquirers in terms of Regulations 3(1) & 4 of the Regulations for acquisition of up **23,80,000** (Twenty Three Lakhs Eighty Thousand only) fully paid-up equity shares of face value of Rs. 10 each ("**Equity Shares**"), representing 34% of the Total Voting Share Capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of Rs. **0.55/-** per equity share (the '**Offer**').
Name of the acquirer and PAC with the acquirer	**Acquirers -** Mr. John Amirtharaj Henry and Mr. G. BakthavatsaluThere are no PAC(s) with the Acquirers for the purpose of Open Offer.
Name of the Manager to the offer	**Saffron Capital Advisors Private Limited** 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India **Tel. No.**: +91 22 4082 0914-915, **Fax No.**: +91 22 4082 0999 **Email id:** openoffers@saffronadvisor.com **Website:** www. saffronadvisor.com **Investor grievance:** investorgrievance@saffronadvisor.com **SEBI Registration Number:** INM 000011211 **Contact Person:** Amit Wagle/Gaurav Khandelwal
Members of the Committee of Independent Directors (IDC)	1 Mr. K Alagiriswami Independent Non-Executive Director (DIN): 02524423 2 Mr. Vijaykumar Ramachandran Independent Non-Executive Director (DIN): 02532145 Chairman of IDC:- Mr. Vijaykumar Ramachandran
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract / relationship), if any	All IDC Members are directors of the Target Company. Except for being directors of the company, they have no other relationship with the target company.
Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the IDC Members have traded in the equity shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer on November 06, 2020
IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members holds any contracts, nor have any relationship with the Acquirers.
Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable, since Acquirers are individual.
Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the Regulations.
Summary of reasons for recommendation	IDC Members have reviewed a) Public Announcement ("PA") dated November 06, 2020; b) Detailed Public Statement ("DPS") dated November 09, 2020 was published on November 10, 2020; c) Draft Letter of Offer ("DLOF") dated November 10, 2020; d) Letter of Offer ("LOF") dated December 29, 2020; and e) Corrigendum to DPS (CDPS) published onJanuary 07, 2021 Based on review of PA, DPS, CDPS, DLOF and LOF, the IDC Members are of the view that the Offer price is in line with the parameters prescribed by SEBI in the Regulations.
Any other matter to be highlighted	A) **Offer price related information for Shareholders** a) The Offer Price offered by the Acquirers is higher than the offer price which the promoters of the Target Company ought to have given to the public shareholders at the time of trigger of the open offer. In our view, the Offer price offered by the Acquirers for the current Open offer is justified and is beneficial to the public shareholders of the target company, since it is providing monetary benefits for the public shareholders who have been trapped because of no liquidity in the trading and also the fact that the fair market value of shares is negative. It will act as an exit option for all those public shareholders who do not wish to continue with the new incoming management. b) In case the earlier open offer was to be given to public shareholders along with accrued interest, the monetary benefits to the public shareholders would have been significantly lower compared to the monetary benefits offered by the present Acquirers. C) **Due to the Higher Offer price to be paid by the Acquirers, the earlier offer price has become infructuous and accordingly, the offer price of Rs. 0.55/- is justified.**

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.

For and on behalf of the Committee of Independent Directors of
Tejassvi Aaharam Limited
Vijaykumar Ramachandran
Place: Chennai **Chairman of IDC**
Date : January 07, 2021

ANALYSTS' VIEW

Banks' revenue growth in Q3 likely to be weak

FE BUREAU
Mumbai, January 7

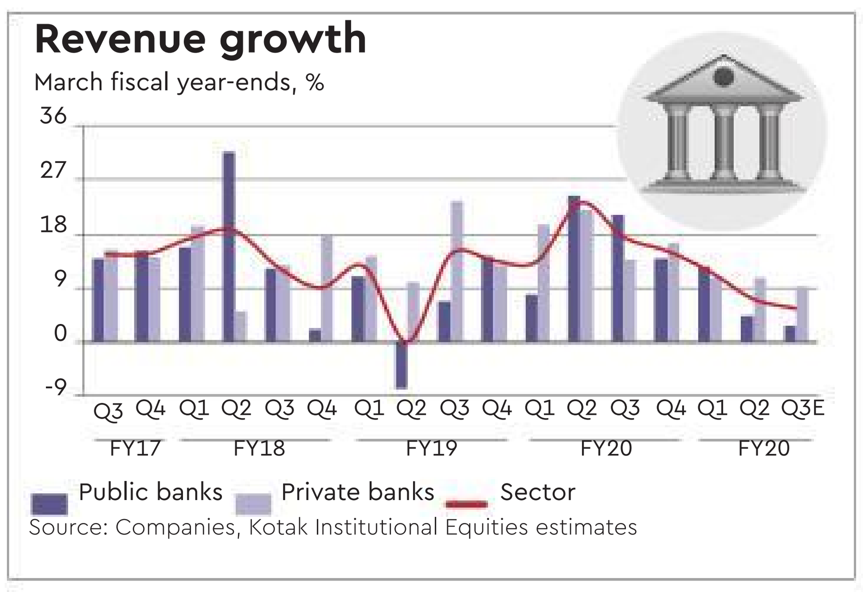
BANKS ARE LIKELY to post weak revenue growth for the December quarter, analysts said, even as the loan growth improved and bad loan recognition remained paused. Conversations around asset quality, recognition, provisioning and the recovery cycle are likely to continue this quarter between banks and sector analysts.

Kotak Institutional Equities (KIE) on Wednesday said in a report that the overall revenue growth for banks could stand at around 6% year-on-year (YoY), while net interest income grows 10%. Weak loan growth will have a role to play. According to the latest available data, loan growth has been stuck between 5% and 7% YoY since the onset of Covid, compared to 8-10% a year ago.

"While credit demand is recovering from post-lockdown lows along with approval rates and share of NTC (new-to-credit) originations, we expect loan growth recovery to be slower than expectations of market participants," KIE analysts said. The CASA ratio will be broadly stable or improving for most players in a low-interest rate environment.

The margin trajectory will remain moderately under pressure, given the continued monetary easing, low lending rates and relatively higher liquidity on bank balance sheets, said analysts from Motilal Oswal Financial Services. "Negative carry on NII on higher slippages could also impact margins. However, banks with a strong liability franchise are better placed to tackle margin pressure," the brokerage said, adding that there could be a low single-digit impact on margins.

KIE said it will be looking at broadly three parts to the asset quality issue – the outstanding overdue book, including special mention accounts (SMA), 90+ days past due (DPD) and pipeline of fresh restructuring of loans; the commentary on provisions that is likely to be used and carried forward; and growth, if business is normalising.



Source: Companies, Kotak Institutional Equities estimates

Saudi's output cut to lift Brent to $60/bbl by mid-year: UBS

REUTERS
January 7

UBS RAISED ITS forecast for Brent oil prices to $60 per barrel by mid-year, following Saudi Arabia's surprise unilateral production cut and expectations of a sharp recovery in demand in the second quarter on vaccine rollouts and increased travel.

With Saudi Arabia's move, OPEC's production increase of 0.5 million barrels per day (bpd) for January is reversed in full, which will result in a tighter oil market in the first half of the year, analysts at the Swiss bank wrote in a note.

The world's largest oil exporter on Wednesday pledged additional, voluntary oil output cuts of one million (bpd) in February and March, sending benchmark Brent prices to their highest since February.

"The Kingdom's preemptive move suggests to us a desire to defend prices and support the oil market amid demand concerns due to extended mobility restrictions in Europe," UBS said.

"But if demand falls to a lesser extent, the Saudi move would also help to accelerate the process of reducing oil inventories." The bank expects Brent to trade at $63 per barrel in the second half of 2021 and WTI to trade at a $3 per barrel discount to Brent prices.

Oil touches 11-month highs

Oil prices were steady on Thursday after hitting fresh 11-month highs on a fall in US stockpiles and in the wake of a pledge by Saudi Arabia to cut output by more than expected. Brent crude was flat at $54.30 a barrel at 1452 GMT after touching $54.90, a fresh high not seen since before the first COVID lockdowns in the West. US West Texas Intermediate was up 5 cents to $50.68 after touching $51.28, Schieldrop said.

— REUTERS

RBI to conduct special OMOs on January 14

PRESS TRUST OF INDIA
Mumbai, January 7

THE RESERVE BANK of India (RBI) on Thursday said it will conduct simultaneous purchase and sale of government securities under open market operations (OMO) for ₹10,000 crore each on January 14. The decision was taken after a review of current liquidity and financial conditions, it said in a statement.

Simultaneous purchase and sale of government securities under OMOs, popularly known as Operation Twist, involves purchasing G-Sec of longer maturities and selling G-Sec of shorter maturities.

On January 14, the RBI will purchase three government securities of different maturity dates aggregating ₹10,000 crore and sell two securities aggregating the same amount using the multiple price auction method.

CAI raises crop estimate by 2.50L bales for 2020-21 season

FE BUREAU
Pune, January 7

THE COTTON ASSOCIATION of India (CAI) has raised the crop estimate by 2.50 lakh bales to 358.50 lakh bales for the 2020-21 season because of a high carryover stock. The total production for the 2019-20 season stood at 360 lakh bales. The CAI's previous estimate for 2020-21 was around 356 lakh bales.

Total cotton supply estimated by the CAI during October to December 2020 is 327.35 lakh bales of 170 kg each. The total estimated supply comprises arrivals of 197.85 lakh bales during October to December and imports of around 4.50 lakh bales up to December 31.

The CAI has estimated cotton consumption during October to December 2020 at 82.50 lakh bales, while shipments up to December 31, 2020 are estimated at 20 lakh bales. Stocks at the end of December 2020 are estimated at 224.85 lakh bales, including 65 lakh bales held by mills as on December 31 and 159.85 lakh bales held by the CCI, Maharashtra Federation, MNCs and ginners, etc.

The CAI has maintained its exports estimate for the 2020-21 season at 54 lakh bales, against the previous year's estimate of 50 lakh bales. Around 20 lakh bales are estimated to have been shipped till December 31.

Indian cotton arrivals during October to December 2020 are estimated at 197.85 lakh bales. The total stock held by spinning mills and stockists as on December 31 is estimated at 224.85 lakh bales. The estimate of imports has been maintained at 14 lakh bales, from 15.50 lakh bales estimated for the 2019-20 crop year.